

ITEM NO.44

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).34872/2014

(Arising out of impugned final judgment and order dated 04/08/2014 in WPC No. 3774/2013 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S TRAVELITE (INDIA)

Respondent(s)

(with appln. (s) for permission to bring addl. facts and interim relief and office report)

WITH

T.P.(C) No. 877-881/2015

(With appln.(s) for stay and Office Report)

T.P.(C) No. 257-266/2014

(With appln.(s) for stay and Office Report)

SLP(C) No. 32128/2015

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay in refiling SLP and Interim Relief)

SLP(C) No. 128-129/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and appln.(s) for c/delay in refiling SLP and appln.(s) for c/delay in filing SLP and Interim Relief)

Date : 12/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

for appearing parties:

Mr. Mukul Rohatgi, AG
Ms. Nisha Bagchi, Adv.
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Ms. Vimla Sinha, Adv.
Mr. Bhuwan Mishra, Adv.
Mrs. Gargi Khanna, Adv.
Mr. D. S. Mahra, AOR

Mr. Akshat Goel, Adv.

Mr. J.K. Mittal, Adv.
Mr. Rajveer Singh, Adv.
Mr. Praveen Swarup, AOR

Mr. D.N. Ray, Adv.
Mr. Lokesh K. Choudhary, Adv.
Mrs. Sumita Ray, AOR
Mr. Avtar Singh Chauhan, Adv.

Mr. Dhananjaya Mishra, Adv.
Mr. Ramendra Mohan Patnaik, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after service is complete.

Interim orders to continue.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER